

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 764/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2020**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Mr. Harjot Singh Kassowal, Learned Lawyer, appeared on behalf of the Petitioner.

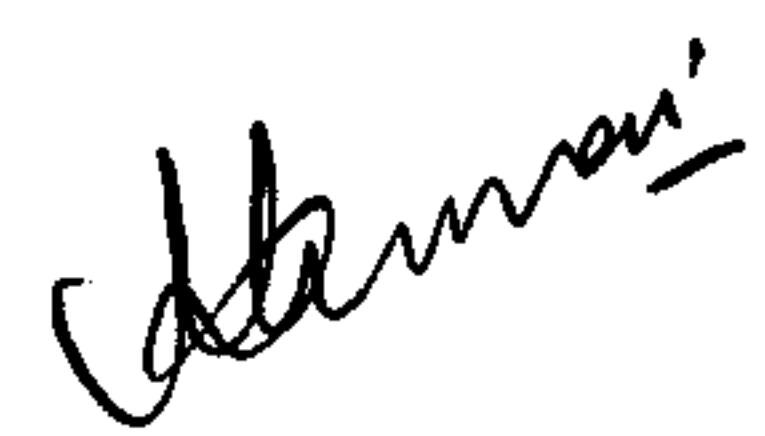
Learned Lawyers, Mr. Vishal Dave and Mr. Nipun Singhvi appeared on behalf of the Respondent and submitted that they have retired from the case.

List the matter on 19.08.2020.

Later-on

Learned Lawyer, Mr. Jaimin Dave appeared on behalf of the Respondent and submitted that he has filed vakalatnama.

Date as before.


**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 10th day of July, 2020.